

RAJYA SABHA

*Thursday, the 26th November, 2009/5 Agrahayana, 1931 (Saka)*

The House met at eleven of the clock,  
MR. CHAIRMAN in the Chair.

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**REFERENCE BY CHAIR**

**Reference to the victims of 26/11 Mumbai attack on its  
First Anniversary**

MR. CHAIRMAN: Hon. Members today is the first anniversary of the terrorist attack in Mumbai which claimed hundreds of innocent lives and injured many others apart from causing loss of property. The indomitable spirit of human kind cannot be subdued by such senseless acts of violence. The way Mumbai quickly attained normalcy after the terrorist attack speaks volumes for the resolve of our people to confront and defeat the evil designs of those wishing to destabilise the nation and disrupt its progress. We remember today all those who lost their lives in the Mumbai attack and commend the valiant efforts of our security forces. In solemn remembrance of those who lost their lives in this horrific attack a year ago, I request Members to rise in their places and observe silence for a minute.

*(Hon. Members then stood in silence for one minute)*

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**ORAL ANSWERS TO QUESTIONS**

**दिल्ली में संरक्षित धरोहर स्थल**

\*101. श्री बृजभूषण तिवारी: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) दिल्ली में ऐसे ऐतिहासिक पुरावशेषों की संख्या कितनी है जिन्हें भारतीय पुरातत्व सर्वेक्षण (ए.एस.आई.) द्वारा संरक्षित धरोहरों का दर्जा दिया गया है;

(ख) क्या यह सच है कि इनमें से अधिकांश स्थलों पर न तो इनकी नाम-पट्टिका लगाई गई है और न ही इनका रख-रखाव किया जा रहा है; और

(ग) यदि हां, तो इस तरह की लापरवाही के क्या कारण हैं और सरकार द्वारा इस संबंध में क्या कदम उठाए जा रहे हैं?

संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री वी. नारायणसामी): (क) से (ग) एक विवरण सभा पटल पर रखा गया है।

## विवरण

प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष अधिनियम, 1958 के संगत प्रावधानों के अनुसार दिल्ली में 174 स्मारकों को राष्ट्रीय महत्व का घोषित किया गया है जिसमें मस्जिदें, मकबरें, किले, मीनारें, बाउलियां, उत्कीर्णित स्तंभ, शिला लेख तथा कब्रिस्तान शामिल हैं जो मौर्य, गुप्त, तोमर, चौहान, मामुलुक, खलजी, तुगलक, सैय्यद, लोधी, सुर, आदि मुगल, उत्तर मुगल तथा ब्रिटिश काल से संबंधित हैं जो तीसरी शताब्दी ई.पू. से 18वीं शताब्दी ई. तक की अवधि के हैं। इनमें से हुमायूँ का मकबरा, कुतुब परिसर तथा लाल किला के उत्कृष्ट सार्वभौमिक महत्व पर विचार करते हुए यूनेस्को की विश्व दाय समिति द्वारा इन्हें विश्व विरासत सूची में शामिल किया गया है। इन स्मारकों में से अधिकांश में सुरक्षा नोटिस बोर्डों के अलावा इनका नाम, इतिहास, कला, वस्तुशिल्प तथा अन्य महत्वपूर्ण विशेषताओं का उल्लेख करते हुए नोटिस बोर्ड लगाए गए हैं। प्रमुख स्मारकों पर दिशापरक सूचना पट्ट लगाए गए हैं। तथापि, राष्ट्र मंडल खेल, 2010 के परिप्रेक्ष्य में विस्तृत रूप से संवारने तथा उन्नयन करने के लिए 46 स्मारकों की पहचान की गई है जिसमें अन्य बातों के साथ-साथ स्मारकों का व्यापक संरक्षण करना, स्मारक परिवेश में पर्यावरणीय विकास करना तथा बेहतर पर्यटक सुविधाएं (पेय जल सुविधाएं, प्रसाधन कक्ष, स्मारिका दुकानें, कैफेटेरिया आदि) उपलब्ध कराना शामिल है। इन चुनिंदा स्मारकों पर स्मारकों तक पहुंच, पर्यटक सुविधाएं, स्थल मानचित्रों आदि को दर्शाने वाले दिशापरक सूचना पट्ट भी लगाए जा रहे हैं।

### Preserved heritage sites in Delhi

† \* 101. SHRI BRIJ BHUSHAN TIWARI: Will the PRIME MINISTER be pleased to state:

(a) the number of historical remnants in Delhi that have been granted the status of preserved heritage by the Archaeological Survey of India (ASI);

(b) whether it is a fact that most of these sites neither have any name plates nor they are being maintained; and

(c) if so, the reasons for such negligence and the steps being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) to (c) A Statement is laid on the table of the House.

### Statement

There are 174 monuments in Delhi declared to be of national importance as per the relevant provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, comprising of mosques, tombs, forts, minars, baolis, inscribed pillars, rock edict and cemeteries belonging to Mauryan, Gupta, Tomar, Chauhan, Mamuluk, Khalji, Tughluq, Sayyid, Lodi, Sur, early Mughal, late Mughal and British periods ranging in dates between 3rd century BC to 18th century AD. Of these, Humayun's Tomb, Qutb Complex and Red Fort have been inscribed on the World Heritage List considering their outstanding universal value by the World Heritage Committee of UNESCO. Most of these monuments have been provided with notice boards indicating their name, history, art, architecture and other salient feature, besides the protection-notice boards. Major monuments have been provided with directional signages. However, in view of the Commonwealth Games, 2010, 46 monuments have been identified for

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†Original notice of the question was received in Hindi.

elaborate sprucing up and uplift which, *inter-alia*, include comprehensive conservation of the monuments, environment development in the monument precincts and providing of better visitor-amenities (drinking water facilities, toilets, souvenir shops, cafeteria, etc.). Directional Signages indicating approach to monuments, visitor facilities, site-maps, etc., are also being provided at these select monuments.

**श्री वृजभूषण तिवारी:** सभापति महोदय, माननीय मंत्री जी ने जो उत्तर दिया है, उसमें इन्होंने यह कहा है कि 174 स्मारकों को राष्ट्रीय महत्व का घोषित किया गया है, परंतु इसमें बहुत से ऐसे स्मारक हैं जिनकी पहचान नहीं की गई है और जिन स्मारकों की पहचान की गई है, उनमें न तो नोटिस बोर्ड है, न उनके रख-रखाव की कोई व्यवस्था है और उनमें से अधिकांश पर लोगों ने अनधिकृत तरीके से कब्जा कर रखा है। महोदय, क्योंकि उत्तर में यह साफ नहीं है, इसलिए मैं मंत्री जी से यह पूछना चाहता हूँ कि इस प्रकार के ऐसे कितने स्मारक हैं जिन पर अनधिकृत लोगों ने कब्जा कर रखा है और उनमें देखरेख की कोई व्यवस्था नहीं की गई है?

SHRI V. NARAYANASAMY: Hon. Chairman, Sir, there are 174 monuments which have been Centrally identified under the Act. They are being maintained by the Archaeological Survey of India. As far as the monuments' maintenance and directional signages are concerned, the hon. Members has mentioned that most of the monuments are not having the signages and also the protection notice boards. Sir, from my side, I would like to submit that there are 159 monuments where protection notice boards, mentioning that this is a monument declared of national importance, are there. In most of the monuments, cultural notice boards have also been there wherein the architecture and historic value of the monument has been mentioned.

Thirdly, Sir, regarding directional signages, that has also been mentioned in some of the monuments. Yes, I agree with the hon. Member that while it is there in most of the monuments, in some of the monuments it is not there. The INTACH has been given the charge of completing this work for the remaining monuments and that has been done.

As far as encroachment part is concerned, right from 1992 till this day, more than 10 encroachments have been removed. In case of some encroachments, notices have been issued. The matter is pending in the courts. The courts have granted stay. We are pursuing with the courts to see the stay is vacated so that the encroachments can be removed.

**श्री वृजभूषण तिवारी:** महोदय, मंत्री महोदय ने अपने उत्तर में लिखा है कि 2010 के राष्ट्रमंडल खेलों के संबंध में 46 स्मारकों की पहचान की गयी है। मैं यह कहना चाहता हूँ कि दिल्ली बहुत ही ऐतिहासिक नगरी रही है और उसमें मुगलकाल के अलावा भी बहुत से ऐसे स्मारक हैं जिनकी पहचान करने की आवश्यकता है। मैं यह सवाल पूछना चाहता हूँ कि जो 46 स्मारकों की पहचान की गयी है, उसका आधार क्या रहा है? क्या मुगलकाल के अलावा भी जो दूसरे स्मारक हैं, उनकी भी पहचान की गयी है और उनको डेवलप करने के लिए क्या व्यवस्था की जा रही है?

SHRI V. NARAYANASAMY: Sir, 46 monuments have been identified. Even a small tomb is a monument. The Red Fort is also a monument. The Humayun's Tomb is also a monument. The

Qutab Minar is a monument. There are many small and big monuments. The Ajmeri Gate is also a monument. Forty six such monuments where visitors go have been identified. An amount of Rs. 17.5 crore has been allocated this year for the purpose of refurbishing these monuments. Some of them are having toilet facilities, ticketing counter, counter for selling books, drinking water facilities, and parking facilities. For disabled people a provision has been made, so that they can visit these monuments. Landscaping has also to be done for their beautification. Forty six such monuments have been identified.

**श्री वृजभूषण तिवारी:** चुनाव का आधार क्या है, यह माननीय मंत्री जी ने नहीं बताया है।

**श्री मोती लाल वोरा:** माननीय सभापति महोदय, मैं माननीय मंत्री जी से कहना चाहता हूँ कि ये जो पुरातत्वीय स्थल के स्मारक हैं, ये अपने आप में ऐतिहासिक स्मारक हैं, इन ऐतिहासिक पुरातत्वीय स्थलों की देखरेख करने की जिम्मेदारी अधिनियम 1958 के अंतर्गत भारत सरकार की होती है और Archaeological Survey of India के माध्यम से यह देखरेख की जाती है। मैं माननीय मंत्री जी को यह सुझाव देना चाहता हूँ कि जिन स्मारकों का उन्होंने उल्लेख किया है, उन स्मारकों को एक बार माननीय मंत्री जी अगर स्वयं जाकर देख लें तो उन्हें सारी वस्तुस्थिति की जानकारी हो जाएगी। महोदय, माननीय मंत्री जी ने जो कहा है, मैं उनके उस जवाब से संतुष्ट हूँ, लेकिन मैं माननीय मंत्री जी से निवेदन करना चाहता हूँ कि हमारे यहां राष्ट्रमंडल के खेल 2010 में होने जा रहे हैं। ऐसे में विदेशों से आने वाले लोगों की इच्छा होती है कि किसी भी देश के ऐसे ऐतिहासिक स्मारकों को जाकर देखें। मेरा आपके माध्यम से माननीय मंत्री जी से यह निवेदन है कि वे कम से कम कुछ स्मारकों को स्वयं जाकर देख लें कि उनकी क्या दशा है और उस दशा में क्या परिवर्तन किया जा सकता है। मैं समझता हूँ कि माननीय मंत्री जी इस दिशा में अवश्य ध्यान देंगे।

SHRI V. NARAYANASAMY: Sir, I took note of the senior hon. Member's suggestion. Refurbishing of monuments, including providing amenities to tourists, is being done. Out of 174 monuments, some of the monuments I myself will visit to see that all the facilities are provided to tourists who are going to see those monuments.

**श्रीमती विप्लव ठाकुर:** सभापति महोदय, माननीय मंत्री जी ने encroachment की बात की और यह कहा कि कुछ केसिज़ कोर्ट में पेंडिंग हैं। मैं यह जानना चाहती हूँ कि इन monuments में जो encroachment हुई, वह कब से हुई और उस समय के जो ऑफिसर्स थे, उन्होंने कैसे यह encroachment होने दी? क्या उन ऑफिसर्स को इसके लिए responsible बनाया जाएगा और उनके खिलाफ कोई ऐक्शन लिया जाएगा क्योंकि एक दिन में तो encroachment होती नहीं है, उसमें समय लगता है। मैं जानना चाहती हूँ कि वे ऑफिसर्स उस समय क्या कर रहे थे, उन्होंने क्यों नहीं उसी समय इस पर ध्यान दिया? क्या इस बात पर मंत्री महोदय प्रकाश डालेंगे और उन ऑफिसर्स को responsible बनाकर उनके खिलाफ ऐक्शन लेंगे?

SHRI V. NARAYANASAMY: Sir, the Ancient Monuments and Archaeological Sites and Remains Act, 1958 was passed by Parliament and Rules came in 1959. And it was notified in 1992. Between the period from 1958 to 1992, as far as the jurisdiction of the Act is concerned, whoever have occupied them or even the people who are occupying it even as private owners and some of the people who are using it for prior purposes, it has been protected under the Act itself prior to 1992 before the notification. After 1992, whoever made encroachment there, action has been taken, and in 10 cases, eviction has been ordered and they have been evicted. In about 11 cases, it is pending in the court.

SHRIMATI VIPLOVE THAKUR: No, no. I am talking about the officers, not about the people. I am talking about those officers who were posted there at that time.

SHRI V. NARAYANASAMY: About the officers, we will be able to consider after the court judgment comes.

SHRIMATI KANIMOZHI: Is there any provision in the Act to make Delhi a heritage city? I would like to know about that.

SHRI V. NARAYANASAMY: Sir, under the Ancient Monuments and Archaeological Sites and Remains Act 1958, there is no provision called heritage city, and only heritage sites, historical ancient monuments and archaeological sites have been mentioned in the Act. Now, Sir, they are bringing another Bill which is pending in the Rajya Sabha. The Standing Committee is also considering it. Now, the monuments which have not been coming under the purview of the Government of India and also the State Governments, to codify those monuments and for protecting them, there is a Bill which is pending in the Rajya Sabha because the existing Act covers the historical ancient monuments and the archaeological sites and remains which are more than 100 years old. For monuments which are less than 100 years old, the new Bill is coming, and as soon as the Bill comes, all this will be taken care of. There is no provision called the heritage city in the present Act.

\*102. [The questioner (Miss Anusuiya Uikey) was absent. For answer *vide* page 21 *infra*]

\*103. [The questioner(s) (Ms. Mabel Rebello, Dr. T. Subbarami Reddy) were absent. For answer *vide* page 23 *infra*]

\*104. [The questioner (Shri Ramchandra Khuntia) was absent. For answer *vide* page 23 *infra*]

\*105. [The questioner(s) (Shri Santosh Bagrodia, Shri Gireesh Kumar Sanghi) were absent. For answer *vide* page 26 *infra*]

#### **Meeting of telecom service providers**

\*106. SHRIMATI MOHSINA KIDWAI:††  
SHRI N.K. SINGH:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government had called a meeting of heads of all telecom service providers recently;

(b) if so, the details of the issues discussed in the meeting and the outcome thereof;

(c) whether the telecom service providers are not following the directives/guidelines of Government issued from time to time; and

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††The question was actually asked on the floor of the House by Shrimati Mohsina Kidwai.